

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS M/s DHARA TECHNSYSTEM LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Dhara Technosystem LLP
2.	Date of incorporation of corporate debtor	19/01/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAD-2225
5.	Address of the registered office and principal office (if any) of corporate debtor	11 92, Motilal Nagar No.1, Link Road Nr. M. N. School, Motilal Nagar, Goregoa N West Na, Mumbai, Maharashtra 400104
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on August 11, 2023 Order received on August 17, 2023
7.	Estimated date of closure of insolvency resolution process	February 07, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anshul Gupta IP Reg. No: IBBI/IPA-002/IP-N00310/2017-18/10899
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 410, 4th Floor, Blue Rose Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra - 400066 Email ID: contactanshulgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 410, 4th Floor, Blue Rose Industrial Estate, Near Metro Mall, Borivali East, Mumbai, Maharashtra - 400066 Email ID: dharaibc@gmail.com
11.	Last date for submission of claims	August 31, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, as per the information available at this point of time
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Dhara Technosystem LLP on August 11, 2023.

The creditors of M/s Dhara Technosystem LLP, are hereby called upon to submit their claims with proof on or before August 31, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable), to act as authorised representative of the class [specify class] in Form CA. (NA, as per the information available at this point of time)

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Anshul Gupta
Insolvency Professional

IBBI Reg. No IBBI/IPA-002/IP-N00310/2017-18/10899

Address: 410, 4th floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power petrol pump, Western Express Highway, Borivali (east) – 400 066

AFA Valid upto: 03rd November, 2023

Date: 19.08.2023

Place: Mumbai